

Coastal Zone Management Plan for Goa

4700. SHRI RAVI SITARAM NAIK : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Coastal Zone Management Plan for Goa approved in September, 1996 is as per the provisions of CRZ Regulations of 1991;

(b) if so, the manner in which the exceptions are made in case of Goa by Contemplating that only settlement areas are zoned as CRZ III while others as CRZ I;

(c) whether it is depriving the Goa from setting up more resorts/Hotel projects as no resorts can be constructed within the existing settlement areas;

(d) if so, the details thereof; and

(e) the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI BABU LAL MARANDI) : (a) Yes Sir.

(b) No exceptions have been made in case of Goa while approving the Coastal Zone Management Plan.

(c) to (e). Do not arise.

[Translation]

UNESCO Report

4701. SHRI PRABHUNATH SINGH : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether UNESCO has published a report recently on state of literacy in the country; and

(b) if so, the details thereof?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT AND MINISTER OF SCIENCE AND TECHNOLOGY (DR. MURLI MANOHAR JOSHI) : (a) No, Sir.

(b) Does not arise.

[English]

Encroachment in National Parks and Sanctuaries

4702. SHRI KHARABELA SWAIN :
DR. JAYANTA RONGPI :

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Government are aware of the illegal encroachment in reserved Forests, National Parks and Sanctuaries;

(b) if so, the details of such encroachment *inter alia* number of families involved and area so occupied during the last three years, State-wise;

(c) the action taken so far by the Government to clear the encroachment during the said period and the results obtained therefrom; and

(d) the time frame by which these reserved Forests, National Parks and Sanctuaries are made free from encroachment?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI BABU LAL MARANDI) : (a) Yes, Sir.

(b) to (d): The information is being collected and will be laid on the Table of the House.

[Translation]

Telegrams Facilities

4703. SHRI ADITYANATH : Will the Minister of COMMUNICATIONS be pleased to state:

(a) the kinds of facilities available in the telegraph offices to send telegrams in Roman and Devnagari scripts;

(b) the details of the facilities available to send telegrams in Roman but the same are not available for Devnagari script; and

(c) the steps taken by the Government for the development of such facilities?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI KABINDRA PURKAYASTHA): (a) Facilities exist to send telegrams in Roman as well as Devnagari Scripts through public counters and phonogram working in Telegraph offices.

(b) Telegraph terminal equipments like bilingual electronic teleprinters, morse working, bilingual electronic key-boards, bilingual electronic key-board concentrators, bilingual formatted terminal concentrators, bilingual store and forward message switching systems of 32 and 64 lines capacity are provided with Roman as well as Devnagari transmission capability. Few numbers of store and forward message switching systems and formatted terminals/concentrators are not capable of handling the bilingual traffic.

(c) As per the policy of the Govt. of India, the entire automated telegraph net-work will be made bilingual. The required equipment had already been developed and tested. Bulk procurement for implementation in the network is under process.

[English]

International Steamer Route in Sunderbans

4704. SHRI P.R. KYNDIAH : Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether the International steamer route in Sunderbans is currently used by cargo vessels plying between Calcutta and Assam/Bangladesh;

(b) whether a proposal was mooted to declare and develop this route as National Waterways;

(c) if so, the present status of the proposal;

(d) whether there is any scope for private (overseas) investment for this project to be run on toll; and

(e) if so, whether the Centre would pose this project to any of the overseas funding agency?

THE MINISTER OF STATE IN THE MINISTRY OF SURFACE TRANSPORT (DR. DEBENDRA PRADHAN) :

(a) Yes, Sir.

(b) This is one of the identified waterways that can be declared as a National Waterway by an Act of Parliament.

(c) The proposal to declare international steamer route in Sunderbans from Rangafala Channel to Beharikhall-Raimangal river confluence on the inter-national border as a National Waterways was being considered. The environmental study in this route has been completed. However, MOEF as well as the concerned State Government have suggested alternate routes for this National Waterway. Accordingly, a detailed hydrographic survey is being taken up.

(b) Assessment of this has not been done yet.

(c) Does not arise.

World Bank Loan to NTPC

4705. SHRI INDERJIT SINGH RAO : Will the Minister of POWER be pleased to state:

(a) whether the World Bank provides loan to National Thermal Power Corporation;

(b) if so, the details of the loans provided by the World Bank to National Thermal Power Corporation during the last three years;

(c) whether an inspection team of the World Bank has recently visited National Thermal Power Corporation complexes and taken a decision to delay the loan to NTPC;

(d) if so, the reasons therefor; and

(e) the extent to which the NTPC projects have been adversely affected due to this decision from World Bank?

THE MINISTER OF POWER (SHRI P.R. KUMARAMANGALAM) : (a) Yes Sir.

(b) The World Bank has not provided any fresh loan to National Thermal Power Corporation (NTPC) during the last three years. The last loan approved by the World Bank for NTPC was in the year 1993-94 for an amount of US\$ 400 million under time-slice concept. The drawal of World Bank loan by NTPC during the last three years is as under:

Year	US\$ Million
1995-96	74.46
1996-97	108.34
1997-98	140.86

(c) to (e): The Inspection Panel of the World Bank has visited the Singrauli area in July, 1997 and after investigation has submitted its report. The Government has not received any decision to the effect that loan to NTPC is being delayed.

[Translation]

Chartered Accountancy Examination

4706. SHRI SURESH CHANDEL : Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) the number of applications for rechecking received by the institution after the declaration of results of Chartered Accountancy examinations;

(b) the number of the persons declared successful after rechecking and the type of discrepancies found therein; and

(c) the steps being taken by the Government to avoid such discrepancies in future?